

(i) The Bombay Cinema (Gujarat second Amendment) Rules, 1971 published in Notification No. GH/G/146/BCR/3369/3973-A in Gujarat Government Gazette dated the 19th August, 1971.

(ii) The Bombay Cinema (Gujarat Third Amendment) Rules, 1971, Published in Notification No. GH/G/153/BCR-1966/1552-A in Gujarat Government Gazette dated the 9th September, 1971. [Placed in Library. See No. LT—1241/71].

- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notifications. [Placed in Library. See No. LT—1242/71].

**NOTIFICATION UNDER ARTICLE 359
OF THE CONSTITUTION**

**THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS (SHRI
F. H. MOHSIN):** I beg to lay on the Table—

A copy of Notification No. G.S.R 1843. published in Gazette of India dated the 5th December, 1971, under clause (3) of article 359 of the Constitution. [Placed in Library. See No. LT—1243/71].

**NOTIFICATION UNDER PUNJAB MOTOR
VEHICLES TAXATION ACT,
1924 ETC.**

**THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRIMATI
SUSHILA ROHATGI):** I beg to lay on the Table—

- (i) A copy of Punjab Government Notification No. S. O. 50/P.A. 4/24/S. 3/71 published in Punjab Government Gazette dated the 11th November, 1971, issued under sub-section (1) of section 3 of the Punjab Motor Vehicles Taxation Act, 1924, read with clause (c) (iv) of the Proclamation dated the 15th June, 1971 issued by the President in relation to the State of Punjab.

- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT—1244/71].

30'02 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha—

“In accordance with the provision of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th December, 1971, agreed without any amendment to the Visva-Bharti (Amendment) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 29th November, 1971.”

**COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS**

EIGHTH REPORT

SHRI G. G. SWELL (Autonomous Districts): Sir, I beg to present the Eighth Report of the Committee on Private Members' Bills and Resolutions.

**COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES**

SECOND AND THIRD REPORTS

SHRI BUTA SINGH (Rajpur): Sir, I beg to present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :